

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.104  
IB-846(ND)/2018  
IA/1981/2024

**IN THE MATTER OF:**

**M/s. Baru Mal Vinod Kumar**

...PETITIONER

**Vs**

**M/s. Amira Pure Foods Pvt. Ltd.**

...RESPONDENT

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 26.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :**

**For the Liquidator**

:Adv Ms Swaralipi Deb Roy for  
the Liquidator Shri Akash  
Shinghal in person

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/1981/2024**

This is the 17<sup>th</sup> Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulation, 2016 for the quarter ended on 31.03.2024.

Heard the Ld. Counsel on behalf of the Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions.

IA is **disposed of**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**